

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

Original Application No. 237 of 2021

Ko.Su.Mani Street Peoples,
Rep. By Mr. B. Sidhardhan

...Applicant

Vs.

The Government of TN,
and OTHERS.

...Respondents

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 237 OF 2021

I Dr.V.Saisudha w/o Dr.G.S.Vijayachandar, Hindu, age about 50 years, Zone – IV, Greater Chennai Corporation having office at No.266, T.H Road, Old Washermenpet, Chennai – 21, do hereby solemnly affirm and sincerely submit as follows.

1. I am working as the Zonal Health Officer in the Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case and I am filing this affidavit on behalf of the Commissioner, Greater Chennai Corporation.

2. I respectfully submit that Ko.Su.Mani Street Peoples represented by Mr. B. Sidhardhan residing at Periyar Nagar, Vysarpadi, Chennai – 600 039, filed the above application before the National Green Tribunal in. O.A No. 237 of 2021 with the prayer directing the 6th Respondent to shut down the Silver factory situated at No. 136, Ko.Su.Mani Street, Periyar Nagar, Vysarpadi, Chennai – 600 039 in the residential area and to relocate to some other industrial area and thus render justice.

3. I respectfully submit that, the Hon'ble National Green Tribunal passed an order dated 29.11.2021 in O.A. No. 237 of 2021 in, filed by Mr. B. Sidhardhan as follows:-

Sai Sudha
4/1/21
ZONAL HEALTH OFFICER
ZONE - 4
GREATER CHENNAI CORPORATION

“7. The Committee is directed to ascertain as to:

- i. Whether the 6th Respondent is having necessary permission/consent from the concerned authorities under the Municipal laws as well as under the environmental laws,**
- ii. Whether any pollution of air, water and noise pollution is being caused on account of the operation of the 6th Respondent unit as alleged.**
- iii. Whether the pollution control mechanism provided are sufficient to mitigate the circumstances, if not, what is the nature of further steps to be taken by them to mitigate the same,**
- iv. Whether such an activity is permissible in the residential area if not, what is the nature of action taken by them for running such unit in that area,**
- v. If there is any violation as well as damage has been caused to the environment then, the committee is directed to assess the environmental damage and the compensation as directed to be assessed by this Tribunal in the cases of violations of environmental laws.**

4. I respectfully submit that as per the directions of this Hon'ble Tribunal in O.A. 237 of 2021 dated 29.11.2021, the officials of the Greater Chennai Corporation have inspected the Silver Factory owned by Mr. Parthiban located at No. 136, Ko.Su.Mani Street, Periyar Nagar, Vysarpadi, Chennai - 600 039. I further submit that the factory is using a minimum level of permitted Horse Power as 3.5HP dividing it into three motors which are used to polish the Silver lamps. The factory owner has obtained a license bearing No. 04-044-02346/2021-22 dated 04.01.2021 that is valid till 31st March, 2021 and later on renewed up to 31st March, 2022 in the name of M/s. Amman Silver works by the Greater Chennai Corporation and the said factory is a licensed one.

5. I respectfully submit that during the inspection of the factory, there was no silver melting furnace found and there was no evidence for melting the silver. I state that there was no presence of hot boilers and no silver materials are melted. Only the works of pressing the silver plate into shapes for lamp by manual method and many shapes are pasted to make a lamp and the parts of the lamp are polished by using grinding machines before pasting the parts one to one to make a lamp.

6. I respectfully submit that no melting and heating process were taken up in that factory, which proves that there is no possibility for huge flames and fumes to be produced. I further submit that the process of hitting the silver materials to shine and shape with the help of small wooden and steel hammers is taking place and the building of the factory is sealed with sound proof materials to avoid noise pollution.

Sai Indha P
ZONAL HEALTH OFFICER
ZONE - 4
GREATER CHENNAI CORPORATION

7. I respectfully submit that the factory is running only in the day time and the owner of the factory has obtained necessary trade license and periodically paying the property tax to the Greater Chennai Corporation. I further submit that the Greater Chennai Corporation in its proceeding order No. Va.No.Na.Ka.No.Tho.O/G3/03772/2019 dated 17.07.2019 has provided consent to issue trade license to Silver works and Refinery.

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai

On this the 3rd day of February 2022

And signed his name in my presence

Wai Smdha.
Before Me *11/2/22*
ZONAL HEALTH OFFICER
ZONE - 4
GREATER CHENNAI CORPORATION
gaya En. No 2291/2019
Advocate: Chennai *119 Addl Law chambers*
High Court, Ch-104.

NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONE)

O. A. No. 237 of 2021

STATUS REPORT

M/s. P.T. Ramadevi

Enroll No.1732/2000

+91 9444344552

Standing Counsel

(Greater Chennai Corporation)

COUNSEL FOR RESPONDENTS